

the Government to the newly set up small and tiny sector detergent manufacturing units;

(c) if not, the reasons for not issuing the new import licences to the small and tiny sectors?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Indian Petrochemicals Corporation Ltd., which started production of LAB in December, 1978, will be making available the material to the small and tiny sectors to the maximum possible extent before releasing any quantity to large units. Further, LAB and DDB have been reorganised through the State Chemicals and Pharmaceuticals Corporation to increase their availability to the small and tiny units.

As regards Soda Ash the distribution of the indigenous production has been streamlined and the import of the material has been placed under OGL.

(b) and (c). Based on the no objection certificates given by the State Chemicals and Pharmaceuticals Corporation, import licences were given to small scale units. Details of import licences issued are published in the weekly Bulletin of Industrial Licences, Import Licences and Export Licences, a copy of which is also supplied to the Parliament Library. Separate information regarding new units is however not maintained.

Construction of the Salal Dam

865. **DR. KARAN SINGH:** Will the Minister of ENERGY be pleased to state:

(a) whether the technical problems in connection with the construction of the Salal Dam have been finally sorted out; and

(b) the time schedule for the completion of this vital project?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) The main

technical problem being faced in the concrete dam at Salal is due to innumerable shear zones and one under-cut in the dam's foundation. Treatment of the shear zones and under-cut to ensure safety of the concrete dam are under detailed study of the designers and consultants.

(b) According to present indications, in view of the technical problems explained above, the 1st unit of the project is likely to be ready by February/March, 1986.

Qualifications for certain Posts in Doordarshan

8201. **SHRI SACHINDRALAL SINGHA:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether qualifications of certain posts in Doordarshan had unilaterally revised by the Directorate or the Ministry, if so, reasons therefor;

(b) whether the prescribed qualification by the U.P.S.C. is 5 years experience for the post of cameraman but why Doordarshan authorities have deleted the experience qualification of cameraman give reasons therefor,

(c) whether the comparative study and enquiry will be made regarding change of qualifications and U.P.S.C. will be consulted in this regard if not give reasons therefor; and

(d) when such irregularities will be removed?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Consequent on the separation of T.V. from Sound Broadcasting and the setting up of a separate Directorate General, Doordarshan, it became necessary to prescribe recruitment rules for staff Artists positions and civil posts in Doordarshan. These rules have not yet been finalised.

(b) For the post of Cameraman in Films Division, direct recruitment to which is made by the Union Public

Service Commission to the extent of 50 per cent, the qualifications prescribed are as under:—

Matriculation of a recognised University or equivalent with about 5 years experience in Motion Picture Photography

OR

Degree/Diploma in cinema/Motion Picture Photography from a recognised University/Institute or equivalent with experience of Motion Picture Photography.

The recruitment rules for Camera-men in Doordarshan are yet to be finalised.

(c) The Union Public Service Commission is consulted in regard to civil posts in accordance with the prescribed procedure. In the case of Staff Artists, the UPSC is not consulted. However, while prescribing recruitment rules, the following factors are taken into consideration:—

1. Job requirements;
2. Classification of the post;
3. Similar posts in other organisations and qualifications prescribed therefor;
4. Availability of persons on the basis of prescribed recruitment rules;
5. Other posts in the same or equivalent scales and their prescribed qualifications; and
6. Avenue of promotion.

(d) Does not arise.

Import of Drugs from China

8202. SHRI BALASAHEB VIKHE PATIL:

DR. LAXMINARAYAN PANDEYA:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Managing Director of C.P.C. (a subsidiary to S.T.C.) had visited China in December, 1978;

(b) whether it is a fact that he had discussed or entered into a contract with National Drugs Chemicals Import and Export Corporation of China for the import of life saving drugs such as Tetracycline Hydrochloride and Streptomycine Sulpha etc.; and

(c) if so, the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes Sir.

(b) and (c). The delegation, among other items, discussed import and export possibilities for bulk drugs and pharmaceuticals, with the China National Chemicals Import and Export Corporation. However, no contract for export and import of drugs was entered into during the delegations' visit to China.

Representation from GSI Employees Association

8203. SHRI SAMAR MUKHERJEE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the GSI Employees Association, in a letter to the Director General, GSI and in a telegram to the Secretary to the Government of India in the Ministry of Steel and Mines has specifically urged for implementation of the agreement reached on the 7th September, 1978, but the concerned officials allowed the situation to drift without taking action and thus also caused hindrances in supplying information relating to Parliament questions; and

(b) if so, what action Government proposes to take?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) Earlier,